

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2795**  
ANSWERED ON-22.12.2021

**PROGRESS UNDER SVAMITVA SCHEME**

2795. SMT. ROOPA GANGULY:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of land records that have been finalised under the SVAMITVA scheme, the State-wise details thereof;
- (b) the number of loans that has been taken by keeping these land records as collateral, the details thereof;
- (c) whether the Ministry plans for dissemination of information regarding the scheme through the Kisan Kendras; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) Ministry of Panchayati Raj (MoPR) is implementing Central Sector Scheme SVAMITVA with the aim to provide the 'Record of Rights' to village household owners possessing houses in inhabited areas in villages. Legal ownership rights (Property cards/Title deeds) are issued by mapping of land parcels using drone technology. It is being implemented with the collaborative efforts of the Ministry of Panchayati Raj, State Revenue Department, State Panchayati Raj Department and Survey of India (SoI). States need to sign Memorandum of Understanding (MoU) with SoI for implementation of the scheme. So far, 29 States have signed MoU with SoI. The progress made under SVAMITVA scheme is attached at **Annexure**.

(b) One of the objectives of the scheme is to facilitate monetization of properties of the citizens of rural India by enabling them to use their property as a financial asset by taking loans and other financial benefits. Data for grant of property loan through SVAMITVA Scheme is not maintained by the Ministry.

(c) and (d) Funds are sanctioned under Information, Education, Communication (IEC) component of the Scheme to States/Union Territories for awareness program formulated by them about the surveying methodology and benefits of the scheme. Funds from other related Schemes of the Central and State Government must be converged for IEC activities. For such awareness, various methods like materials in the form of manuals, flip books, poster, role plays, puppet shows, billboards, public announcements in the villages, information walls, showcasing good practices through short films, sensitization and mobilization through Gram Sabha etc. are used.

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## Annexure

**Annexure referred to in reply to part (a) of the Rajya Sabha Unstarred Question No. 2795 answered on 22.12.2021 regarding 'Progress under SVAMITVA Scheme'.**

### Progress under SVAMITVA scheme as on 15.12.2021

S.No	State	DRONE FLYING	MAP-1 HANDED OVER TO STATE	MAPS RECEIVED BACK FROM STATE	MAPS HANDED OVER TO STATE FOR INQUIRY	NO. OF VILLAGES WHERE PROPERTY CARDS HAVE BEEN DISTRIBUTED
1	Andhra Pradesh	1066	754	249	165	
2	Arunachal Pradesh	74	10			
3	Assam	27	11			
4	Chattisgarh	1112	304			
5	Dadra and Nagar Haveli and Daman and Diu	18	7			
6	Gujarat	103				
7	Haryana	6508	6342	5876	5335	2,909*
8	Jammu and Kashmir	261	91			
9	Jharkhand	99				
10	Karnataka	2112	1834	1344	1324	381
11	Kerala	1				
12	Ladakh	5	5			
13	Madhya Pradesh	12348	7669	6139	5599	2,956
14	Maharashtra	9190	7179	3440	3321	1,201**
15	Mizoram	4				
16	Puducherry	1				
17	Punjab	534	373	186	156	
18	Rajasthan	1127	439	86	83	38
19	Uttar Pradesh	44772	30650	19465	17106	2,005
20	Uttarakhand	7668	7234	5177	4738	1,570
Total		87030	62902	41962	37827	11,060

\*Title deeds registered.

\*\* Uploaded on State system, Property card holder can download Sanad from online system by paying a nominal fee.

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